

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2646
ANSWERED ON:05.08.2015
Guidelines of CSIS
Premachandran Shri N.K.;Raj Smt. Krishna

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to change the guidelines of the Central Sector Interest Subsidy Scheme (CSIS) for education loans to students in the current year;
- (b) if so, the details thereof;
- (c) whether the guidelines as per the new scheme are causing difficulty to the students who availed the loan and interest subsidy and if so, the action taken by the Government in this regard;
- (d) whether the Government has received any representation from the State of Kerala to delete the provisions in para-8 of new CSIS; and
- (e) if so, the details thereof and the steps taken by the Government thereon?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SMT. SMRITI ZUBIN IRANI)

- (a) No, Madam.
- (b) Does not arise.
- (c) Department of Financial Services, Ministry of Finance, which is concerned with the new CSIS Scheme has stated that it has received a number of complaints/RTI applications from the students that as per the guidelines they are eligible for the relief but Banks' branches owing to their ignorance about the Scheme could not pass on the benefit to the eligible students. In view of this difficulty, the Scheme was extended up to 31.08.2014 with the approval of Finance Minister and again permission was granted to open the Web-Portal for one day i.e. on 17.10.2014 with the approval of Secretary (Financial Services). Since still a large number of claims were left, the Web-Portal was again opened for one week i.e. from 16.03.2015 to 21.03.2015 with the approval of Finance Minister after sensitizing the Banks for the same. The Department of Financial Services has further stated that the process of providing benefit under the new CSIS has been completed and the Scheme has been closed.
- (d)&(e) Yes, Madam. Department of Financial Services, Ministry of Finance, has written to Government of Kerala on 01.06.2015 in response to its communication dated 06.05.2015 that the process of providing benefit under the new CSIS has been completed and it may not be possible now to modify the guidelines.
